

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

EXCISE APPEAL NO. 86091 OF 2018

(Arising out of Order-in-Appeal No. PUN-CT-APP-000-296-17-18 dated 05.01.2018 passed by the Commissioner (Appeals-I), Pune.)

HANUMAN ENGINEERING WORKS

PLOT NO. 108-109,

TINY INDUSTRIAL CO-OP. ESTATE LTD.,

Appellant

KONDHWA BUDRUK, PISOLI ROAD,

NR. KHADI MACHINE, PUNE-411048.

Vs.

COMMISIONER ,CENTRAL EXCISE AND

SERVICE TAX, PUNE-II

Respondent

41/A, GST BHAVAN,

SASOON ROAD, PUNE-411 001.

APPERANCE:

Shri Abhiram Apte, Advocate for the Appellant

Shri X.P.M. Mascarenhas, Supdt., Authorised Representative for the Respondent

CORAM:

HON'BLE Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85242/2025

Date of Hearing: 13.02.2025

Date of Decision: 13.02.2025

PER: Bench

Learned Counsel for the Appellant informs that Appellant has settled the disputed under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019" and obtained discharge certificate in the form of SVLDR Form-4.

2. Learned Authorised Representative confirms the entries in Form No. SVLDRS-4 like appeal Number, duty amount and settlement amount are in order.

3. Taking note of the submission and request made by learned Counsel for the Appellant that issue has been settled under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019", we allow the same and dismiss the appeal as withdrawn.

(Dictated and pronounced in open court)

(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

(ANIL.G.SHAKKARWAR)
MEMBER (TECHNICAL)

Arti